

of imports from this year to next year. As self-reliance in foodgrains is achieved, this resource will progressively dwindle; and if development outlays are not to be curtailed unduly, other measures of raising resources will have to be devised. Honourable Members will also appreciate that the all-pervasive objective of growth with social and political stability and increasing self-reliance cannot be achieved by budgetary policy alone. It will require the disciplined participation of every section of the community and every region of the country. Only so we can carry this great nation forward in the struggle against mass poverty which is as rewarding as it is arduous. I can only hope that the Budget I have had the honour to present makes a modest contribution towards this end. Thank you.

17.50 hrs.

FINANCE BILL*, 1969

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill to give effect to the financial proposals of the Central Government for the financial year 1969-70.

श्री मधु लिमये (मुंघेर): अध्यक्ष महोदय, इनका बजट भाषण सुनने के बाद निहायत जरूरी हो गया है कि इस वित्त विधेयक का तत्काल विरोध किया जाए।

मैं नियम 72 के अन्तर्गत बात कहना चाहता हूँ। आप से कल मैं मिला था और मैंने उस वक्त आशा व्यक्त की थी कि अगर इनके बजट के बारे में मुझे जो सन्देह है और डर है अगर वह गलत साबित होता है तो मैं इसका विरोध करने के बारे में आप्रह नहीं करूंगा। आप जानते हैं कि मैं दो चीजों को ले कर इनके वित्त विधेयक का विरोध करना चाहता हूँ। एक तो इनके कर नीति सम्बन्धी जो सुझाव हैं और निर्णय हैं, सब के बारे में मैं बोलना नहीं चाहता हूँ लेकिन इन्होंने फटिलाइजर और चीनी के बारे में जो सुझाव दिये हैं उनका मैं पोर

विरोध करना चाहता हूँ। दूसरे.....
(इंटरपसॉन्ड)

अध्यक्ष महोदय: एक दो मिनट में कहिये। (ध्वजघान)

श्री मधु लिमये: मीनु मसानो जी, मैं संविधान जानता हूँ, नियम जानता हूँ, घ्राप जरा सुन लीजिये। इन्होंने जो कर नीति के बारे में निर्णय किये हैं, उनकी वैधानिकता के बारे में भी मुझे घ्रापत्ति है। नियम 72 के प्राविसो को घ्राप देखें...

MR. SPEAKER: The proviso has nothing to do with this.

श्री मधु लिमये: आप सुन तो लीजिये।

MR. SPEAKER: Will he please sit down? I will call him again.

श्री मधु लिमये: मेरी बात सुने बिना कैसे कर सकते हैं।

MR. SPEAKER: I will call him again. Will he please sit down?

The proviso does not apply here at all. I am asking you to make a brief statement in two or three minutes. The proviso is where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House.....

श्री मधु लिमये: यही मैं कहने जा रहा हूँ। मेरे अस्तव्य में ही यह रहेगा, धल्लग नहीं रहेगा।

MR. SPEAKER: I would not allow him to explain that. He can straightway say why he is opposing.....

श्री मधु लिमये: स्टेटमेंट में रहेगा धल्लग नहीं रहेगा।

MR. SPEAKER: I do not think that the Bill is outside the legislative competence. The proviso does not apply here.

SHRI SURENDRANATH DWIVEDY (Kendrapara): I just want to understand the procedure. Of course, we have a right to oppose a Bill at the introduction stage. But here the point is that the Finance Minister has just introduced the Finance Bill. It has not been circulated

[Shri Surendranath Dwivedy]

to us as is done generally in the case of Bills. When the Bill is circulated, then we know that, at the introduction stage, we oppose. But in this case the Bill has not been circulated.

श्री मधु लिमये : मेरी बात सुनें तो सही। मैं इस बिल के विरोध में बात करना चाहता हूँ।

MR. SPEAKER : No more argument. I will put it to the vote of the House.

The question is :

"That leave be granted to intro-

duce a Bill to give effect to the financial proposals of the Central Government for the financial year 1969-70."

The motion was adopted

SHRI MORARJI DESAI : I introduce† the Bill.

MR. SPEAKER : The House stands adjourned till 11 A.M. on Monday.

17.54 hrs.

The Lok Sabha then adjourned till eleven of the Clock on Monday, March 3, 1969/Phalguna 12, 1890 (Saka).

† Introduced with the recommendation of the President.